(6)

C.A.T. Bench, JAIPUR

Date of Order	Orders
	OA 94/98 with MA 61/98
14.3.2000	Shri Shiv Kumar, counsel for the applicant. Shri Balvinder Singh, proxy counsel for Shri T.P.Sharma, counsel for the respondents.
Reply already been filed on 2.2.99	Learned counsel for the respondents seeks two weeks time to file reply. Allowed. May be listed for admission on 10.5.2000.
	MA 61/98 ~~xxxxxxxxxx~~ is also pending consideration, in which prayer has been made to allow the applicants to persue this OA jointly. Reply has also been filed to this MA. We have considered the reply filed by the respondents. In view of the submissions made in this MA, this MA is allowed and the applicants are permitted to persue this ~~xx~~ OA jointly. MS stands disposed of accordingly.
	(N. P. NAWANI) ADMINISTRATIVE MEMBER — S. K. Agarwal Member (Judicial)
10.5.2000	Mr. Shiv Kumar - Counsel for applicant. Mr. T.P. Sharma - Counsel for respondents.
	The learned Counsel for the applicant during the course of argument ~~[illegible]~~ seeks to withdraw the O.A with a liberty to file a fresh O.A if require. In view of the submissions, the O.A is disposed of as withdrawn with the liberty to file a fresh O.A.
copy give to Senior of Sh. Shiv Kumar	(N.P. Nawani) M(A) — (S.K. Agarwal) M(J).

B1/2000